

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Establishment Section) Civil Secretariat
Srinagar/Jammu.

Subject:- Litigation Reforms and effective monitoring of Litigation in Union Territory of Jammu and Kashmir at the level of Department of Law, Justice and Parliamentary Affairs.
Reference:- Administrative Council Decision No. 35/4/2021 dated 10-03-2021.

—

Government Order No: **1674** -JK(LD) of 2021.
Dated : 24 - 03 - 2021.

—

For overall monitoring of litigation pending in various courts /tribunals/legal foras and in pursuance of above referred decision of Administrative Council, the Administrative Secretary, Department of Law, Justice and Parliamentary Affairs shall hold meeting of the OICs, Law Officers and Government Counsels and other officers, as may be necessary, at least once in two months to get feedback on the status of Government litigation, share the experience of individuals, pin point the genuine difficulties and evolve ways and means for further improvements.

The Administrative Secretary, Department of Law Justice and Parliamentary Affairs shall, from time to time, issue instructions and take other appropriate steps to enhance accountability on part of the officers/officials and counsels etc.

A proforma set out in **LS-I** has been devised for assessing and supervising the performance of Law Officers, Government Counsels and Director Litigations and a checklist has been devised to monitor sanctioning process of Appeals/LPA(s)/ SLP(s) etc.

The Administrative Secretary, Department of Law Justice and Parliamentary Affairs shall recommend action in case of gross misconduct or dereliction of duty or impropriety in respect of any class or any individual case of importance and take suitable measures to enforce accountability on the part of all stake holders.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government.

Dated:- 24 -03- 2021.

No: - PS/LS/2021/40.

Copy to the:-

1. Learned Advocate General, J&K Jammu.
2. Director General of Police, J&K Jammu.
3. All Financial Commissioners.

Asst. Secy

[Signature]

4. All Principal Secretary to Government.
5. Principal Resident Commissioner, New Delhi.
6. Principal Accountant General, J&K Srinagar.
7. Principal Secretary to the Hon'ble Lieutenant Governor, Raj Bhavan.
8. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
9. Commissioner/Secretary to Government, General Administration Department.
10. All Commissioner/Secretary to Government.
11. Divisional Commissioners, Kashmir/Jammu.
12. All Deputy Commissioners.
13. Register General, J&K High Court, Jammu.
14. Principal Secretary to the Hon'ble Chief Justice, J&K High Court.
15. All Head of Departments/Corporations.
16. Secretary, J&K Public Service Commission, Jammu.
17. Secretary, Service Selection Board, J&K Jammu.
18. Director Finance, Department of Law, Justice and Parliamentary Affairs.
19. Director Information, J&K Jammu.
20. Director Litigation, Jammu/Kashmir.
21. All the Special/Additional Secretaries/Senior Law Officers/Public Law Officers/Legal Assistants/Junior Legal Assistants for compliance.
22. Private Secretary to the Chief Secretary for information of the Chief Secretary.
23. All Law Officers representing the Union Territory of Jammu and Kashmir before the Hon'ble High Court at Jammu/Kashmir.
24. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
25. Website of the Department of Law, Justice and Parliamentary Affairs.
26. Government order file.
27. File concerned.

(Signature)
24.03.21

(Ashish Gupta)

Additional Secretary to Government.

(Signature)
K.R. 10.12

Proforma - IS

Supervision of litigation at the level of Secy.Law
(Monthly)

Date: _____

(1)	S. No.	
(2)	Total No. of court cases listed before the Hon'ble High Court Jammu/ Srinagar	Department- wise)
(3)	Total No. of cases listed before the Hon'ble High Court/ Tribunal	Department- wise)
(4)	Total No. of orders/judgments passed by the Hon'ble Courts/ Tribunal	Department- wise)
(5)	No. of cases where adverse orders passed against the Government out of Total No. of Orders.	Department- wise)
(6)	Total No. of pleadings where cases were not completed.	Department- wise)
(7)	Total No. of cases where sanction required for filing of Appeals before higher forum as received from Counsels.	Department- wise)
(8)	No. of Counsels who have not provided the information in prescribed format taken thereof.	Department- wise)
(9)	Whether action taken/ report furnished in the department in respect of and reasons thereof	Department- wise) mode (email) column No. 5, 6 and 7 specific
(10)	No. of departments not furnished information in the prescribed format	
(11)	No. of Contempts which are pending more than 3 years. (High Court)	
(12)	No. of cases which are more than 10 years (High Court)	
(13)	Remark	

**Checklist before forwarding a file to the Department of Law, Justice
and PA for sanction of LPA/SLP or opinion.**

S. No.	Documents /Information	Yes/No.
	Date of Judgment.	
1.	Date of expiry of period of limitation.	
2.	Whether a copy of the relevant petition or Original Application along with annexures available in the file.	
3.	Whether a copy of objections /Response/Reply filed by the Department is available in the file.	
4.	Whether a copy of the relevant Judgment/Order including recent orders, if any, available in the file.	
5.	Whether a detailed note on the subject matter covering all details available in the file.	
6.	Whether reasons for the delay, if any, have been incorporated in the departmental note.	
7.	Whether all relevant records of the case/file have been made available.	
8.	Whether any other relevant judgments on the subject or referred is placed in the file.	
9.	Whether the opinion of the Departmental Counsel available on the judgment as per the circular instructions issued by the Department of Law, Justice, and PA	
10.	Whether approval of the Competent Authority is sought before forwarding the file to the Department of Law, Justice and PA.	
11.	Any another document	

Signature of Law Officer of the Department